

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2600

ANSWERED ON:10.08.2010

BOUNDARY DISPUTE

Majumdar Shri Prasanta Kumar; Tirkey Shri Manohar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several States in the country are embroiled in inter-State border disputes;
- (b) if so, the details thereof and the reasons therefor indicating the names of such States, including Assam and Meghalaya;
- (c) the role of the Union Government in resolving the inter-State border disputes in the country;
- (d) whether the Government has constituted any committee or task force to resolve such disputes; and
- (e) if so, the details thereof and the time by which the committee or task force are likely to submit their report?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): Yes, Madam. As per available information, there are border disputes mostly arising out of claims and counter claims over territories between Assam-Meghalaya; Assam-Nagaland; Assam-Arunachal Pradesh; Assam-Mizoram; Maharashtra – Karnataka – Kerala; Punjab – Haryana; Andhra Pradesh-Karnataka; Andhra Pradesh-Orissa, Andhra Pradesh-Maharashtra; Andhra Pradesh-Tamil Nadu; Tamil Nadu-Karnataka; Orissa-Jharkhand, Orissa-Chhattisgarh; Orissa-West Bengal and Uttarakhand-Himachal Pradesh.

(c): The approach of the Central Government has consistently been that inter State boundary disputes can be resolved only with the willing cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding.

(d): No, Madam.

(e): Does not arise.